

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of August, 2022 (1.8.2022 to 5.8.2022)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.8.2022 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	261/TT/2015	PGCIL	Petition for determination of transmission tariff DOCO to 31.3.2019 for Asset-1 765 kV line react at Jabalpur Pooling Sub-station for Jabalpur-Bina, Asset-2 765 Line Bay at Bind Substation Jabalpur –Bina, Asset-3 765 kV line reactor Jablpur PS at Dharmjaygarh-Jabalpur PS and Asset-4Dharamjaygarh-Jabalpur PS under line bays and reactor provision at POWERGRID Sub-station associated with system Strengthening Common for Western Region and Northern Region western Region.
	2.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TBCB Line at Aligarh 765kV Switching Substation; Asset II- 1x1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII).
	3.	654/TT/2020	PGCIL	Petition for determination of transmission tariff from for Asset-I: Conversion of 02 Nos 400kV,50MVAR line reactors into switchable line reactors at Abdullapur Sub-station, Asset-II: Conversion of 63 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Balia (PG) and Conversion of 50 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Sohawal (PG) and Asset-III: Conversion of 50 MVAR Fixed Line Reactor of 400kV Kankroli-Zerda Line to Switchable Line Reactor at kankroli Sub-station under Conversion of Fixed Line Reactors into Switchable Line Reactors in Northern Region.
	4.	711/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region.
	5.	19/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with Kalpakkam PFBR (500 MW) project in Southern Region.
	6.	112/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 400 kV D/C Hiriyyur Mysore transmission line along with associated bays and 2x80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1x125 MVA 400kV Bus Reactor along with associated bays at Tumkur (Pavagada) pooling S/S and Asset-4: 1X500 MVA 400/220 kV ICT along with associated bays and equipments at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka - Phase II (Part A).
	7.	7/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System of Vindhyaachal -IV & RIHAND - III {1000MW} Generation Project a. covered in CERC order dated 5.9.2018 in Petition No. 9/TT/2018 b. covered in CERC order dated 31.5.2016 in Petition No. 71/TT/2015 c. covered in CERC order

				dated 23.5.2016 in Petition No. 201/TT/2014 d. covered in CERC order dated 13.11.2017 in Petition No. 204/TT/2016.
8.	8/TT/2021	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2024 for 240 MVar Switchable line reactor along with 850 ohm NGR and 765kV switchable line reactor bay (GIS) at 765/400kV Pune (GIS) substation under Western Region System Strengthening Scheme XVII.
9.	22/TT/2021	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission System associated with Kishenganga HEP.
10.	29/RP/2022	NHPC		Petition for review of order dated 9.6.2021 in Petition No. 471/TT/2020(On admission).
11.	17/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Extension of 400/220kV Koteshwar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
12.	75/TT/2021	PGCIL		Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset NNTPS switchyard Ariyalur (Villupuram) 400kV D/C Twin line and 2 nos of 400kV Line bays at Ariyalur SS (TANTRANSCO) for terminating NNTPS Switchyard Ariyalur (Villupuram) 400kV D/C line under Transmission system for evacuation of power from 2x500MW Neyveli Lignite Corporation Ltd TS-1(Replacement) (NNTPS) in southern regional grid"
13.	12/TT/2022	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset: (i) LILO of Korba-Raipur at Sipat, (ii) 765 kV Sipat-Seoni Ckt-I & 765/400 KV ICT-I at Seoni and LILO of 400 kV Bhilai-Satpura line along with bay equipment at Seoni (iii) 400/220 kV ICT-I along with two 220 kV line bays at Seoni (iv) Ckt-II of 400 kV Nagda-Dehgam Line, (v) Ckt-I of Nagda-Dehgam Line, (vi) 400 kV D/C Seoni-Khandwa T/L alongwith associated bays, 80 MVAR Bus Reactor, 765/400 kV ICT-II at Seoni S/S, LILO of Sardar-Sarovar-Nagda Line & 315MVA, 400/220kV ICT-I at Rajgarh, (vii) 765 kV Sipat-Seoni Ckt-II and (viii) 315 MVA, 400/220 kV ICT-II at Seoni S/S, ICT-I at Rajgarh and (ix) 315 MVA, 400/220kV ICT-II at Rajgarh under Sipat-I Transmission System in Western Region.
14.	15/TT/2022	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2x1500 MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern region.
15.	16/TT/2022	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Dharmapuri (Salem New) Somanahalli 400kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Sub-stations under Transmission System associated with System Strengthening in Southern Region XIV.
16.	14/TT/2022	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets (04 nos) under Region Strengthening Scheme-V (ERSS-V).
17.	36/TT/2021	PGCIL		Petition for determination of truing up of Annual Fees and Charges for 2014-19 tariff block and determination of Annual Fees and Charges for 2019-24 tariff block for Communication Scheme under National Load Dispatch Centre (POWERGRID portion).

	18.	164/TT/2022	PGCIL	Petition for determination of truing up of Annual Fees and Charges for 2014-19 tariff block, Fees and Charges for the period 2019-24 tariff block in respect of Transmission Assets (2 Nos.) under the scheme Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region. and approval for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Assets (4 Nos.) under Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region.
	19.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariali Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
	20.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.
	21.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II?) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
5.8.2022 Friday At 10.30 A.M. Misc. Petitions	1.	119/MP/2021	TPDDL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 23.3.2011 seeking appointment of Arbitrator for resolution of disputes between Tata Power Delhi Distribution Limited and THDC Limited to arbitration (<i>On maintainability</i>).
	2.	175/MP/2021	GIPL	Petition under Section 79 (1) (c), and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Dispatch Centre(<i>On admission</i>).
	3.	217/MP/2021	CHPPL	Petition under Section 79 (1) (b) & (f) Of the Electricity Act, 2003 read with Article 8 of the PPA dated 7.9.2016 (<i>On admission</i>)
	4.	65/MP/2022	Dalmia Cement	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 seeking declaration that the Respondent No.1 is not entitled to levy and collect wheeling charges from the Petitioner and other appropriate reliefs (<i>On admission</i>).
	5.	186/MP/2022	JPL	Petition seeking direction to approve and take on record the Supplementary Agreement executed between JPL and Haryana DISCOMs on 27.5.2022 amending the Power Purchase Agreement dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) signed between JPL and Haryana DISCOMs in terms of Article 18.1 thereof; and to take on record the Supplementary Agreement to be executed between JPL and TPTCL in terms of Article 18.1 of the Power Purchase Agreement dated 20.1.2009 (as amended vide Amendment Agreement dated 21.10.2010) pursuant to the same getting executed (<i>On admission</i>).

6.	97/MP/2022 alongwith I.A.No.15/2022	ADHPL	Petition filed under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015(Interlocutory application for interim directions) (<i>On admission</i>).
7.	147/TD/2022	PETPL	Application form for grant of Licence for Inter-State Trading in Electricity to Powerful Energy Trading Private Limited
8.	258/MP/2019	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the PPA dated 20.01.2009 for adjudication of dispute with respect to non-payment of amount towards the level of lifting penalty paid to coal suppliers by Jhajjar Power Limited in terms of Article 1.2.8 of Schedule 7 of the PPA for the Contract Year 2016-17(Part-Heard)
9.	251/MP/2019	CSP(J)PL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 (Act) read with Regulation 32 (Redressal Mechanism) and Regulation 33A (Power to Relax) of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access and inter-State Transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) as well as Clause 9.0 of the Transmission Agreement for Connectivity dated 9.10.2018 seeking permission for extension of the period for submitting proof of release of 10% funds through equity towards execution of 250 MW Solar Power Project located at Vill: Kushlaram Ki Basti, Ismail Khan Ki Dhani & Dedasari, Tehsil: Baap, District: Jodhpur, Rajasthan for further period of five months i.e. from 25.8.2019 to 25.1.2020
10.	427/MP/2019	MEIL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has Notified the project area as drought affected area for the period June 2011, September 2011, June 2012, September 2012, June 2013 , September 2013 and June 2014, September 2014
11.	428/MP/2019	KSEB	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14.4.2015 and 19.8.2015 to avail power under Long Term Power Purchase agreements entered with Maithon Power Limited on 30.12.2013 and 29.6.2015.
12.	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, where under, the Government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014 (Interlocutory application for amendments of the Petition).
13.	727/MP/2020 alongwith I.A.No.29/2022	MEIPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of

				clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-state transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner (Interlocutory application for urgent listing and interim reliefs)
14.	261/MP/2020	PEL		Petition seeking release of Bank Guarantee issued in favour of the Respondent No.1 owing to frustration of the Long Term Access Agreement dated 19.10.2012 between the Petitioner no.1 and Respondent no.1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) Regulation, 2009.
15.	550/MP/2020	SJVNL		Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
16.	609/MP/2020	SJVNL		Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Rampur Hydro Power Station (RHPS).

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
29.7.2022